ITEM NO.7 COURT NO.1 SECTION XII-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.13584/2022

(Arising out of impugned final judgment and order dated 23-03-2022 in WA No. 425/2021 passed by the High Court for the State of Telangana at Hyderabad)

UNIVERSITY OF HYDERABAD

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

Date: 22-08-2022 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Tushar Mehta, SG

Mr. Vikramjit Banerjee, ASG

Mr. Sridhar Potaraju, Adv.

Mr. Ishaan George, AOR

Ms. Shiwani Tushir, Adv.

Mr. Rajat Srivastava, Adv.

Mr. Shivam, Adv.

For Respondent(s) Mr. Ravindra Shrivastava, Sr. Adv.

Mr. Abhishek Vikas, AOR

Mr. Anshuman Shrivastava, Adv.

Mr. Abhijeet Shrivastava, Adv.

Mr. Abhishek Sharma, Adv.

UPON hearing the counsel the Court made the following O R D E R

1. Heard Mr. Tushar Mehta, learned Solicitor General and Mr. Vikramjit Banerjee, learned Additional Solicitor General appearing on behalf of the petitioner as also Mr. Ravindra Shrivastava, learned Senior counsel appearing on behalf of the respondents.

- 2. Taking into consideration the peculiar facts of the case, we are not inclined to entertain this Special Leave Petition.
- 3. The Special Leave Petition is, accordingly, dismissed.
- 4. Consequent upon dismissal of the Special Leave Petition, pending application also stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)